

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
“CHANDIGARH BENCH, CHANDIGARH”**

**CP (IB) NO. 90/Chd/CHD/2017**

**Under Section 9 of the  
Insolvency and Bankruptcy  
Code, 2016**

Tata Power Trading Company Limited  
having its registered office at Corporate  
Centre, Block A, 34 Sant Tukaram Road,  
Carnac Bunder, Mumbai-400009.

....Petitioner/Operational Creditor

Versus

Rana Polycot Limited having its  
Registered office at SCO No. 49-50,  
Sector 8-C, Madhya Marg,  
Chandigarh-160009.

....Respondent-Corporate Debtor

**Order delivered on: 26.10.2017**

**Coram: Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial).**

For the petitioner : Mr. Ashish Chaudhary, Advocate.

For the respondent : Mr. Sanjeev Sharma, Deputy Manager(Legal).

**ORDER (ORAL)**

Mr. Sanjeev Sharma, Deputy Manager(Legal) of the respondent-Corporate Debtor is present and filed resolution of the Board of Directors of the company dated 05.09.2009 authorising him to appear on behalf of the Corporate Debtor and to do all the necessary acts. Learned counsel for the petitioner submits that the parties have entered into a settlement dated 25.10.2017 which is also signed by Mr. Sanjeev Sharma, Deputy Manager(Legal) of the Corporate Debtor the authorised representative of the Corporate Debtor. The document of settlement containing the settlement terms, be taken on record.

The learned counsel for the petitioner seeks to withdraw the instant petition with liberty to take appropriate steps if the consent terms of the settlement are not adhered to. Dismissed as withdrawn.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

October 26, 2017  
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